

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A. No.** 505/93  
**T.A. No.**

**DATE OF DECISION** 7-10-1993

Shri P.J. Raval Petitioner

Shri M.S. Trivedi Advocate for the Petitioner(s)

**Versus**

Union of India and Others Respondent

Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.B. Patel Vice Chairman

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

W.D.

Shri Pravinchandra Raval  
 M.S. Trivedi, Advocate.  
 E-4 Shivani Apartment,  
 B/H ShajanaqCollege,  
 Ahmedabad.

Applicant

Advocate Shri M.S. Trivedi

Versus

1. Union of India  
 through The General Manager  
 Western Railway, Churchgate,  
 Bombay
2. Divisional Railway Manager,  
 D.R.M. Office, Pratapnagar,  
 Vadodara

Respondents

Advocate

O R A L J U D G E M E N T

In

Dt. 7-10 -93

O.A. 505 of 1993

Per Hon'ble Shri N.B. Patel Vice Chairman.

Mr. Trivedi states that the authorities have already started the process of issuing promotion orders pursuant to the circular dated 27-1-1993 and hence he does not press this application. He seeks permission to withdraw the application. Permission granted. O.A. stands disposed of as withdrawn.

  
 (V. Radhakrishnan)  
 Member (A)

  
 (N.B. Patel)  
 Vice Chairman.